

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA



No.R.A.350/12/2019

M.A.350/465/2019

(O.A.350/681/2018)

Date of order : 24.07.2019

Coram : Hon'ble Mrs. Bidisha Banerjee, Judicial Member

Union of India & Ors.

Vs.
Anuradha Mitra

For the Review Applicants : Ms. C. Mukherjee(Banerjee), counsel
For the Respondents : None

ORDER
(DISPOSED OF BY CIRCULATION)

Bidisha Banerjee, Judicial Member

This R.A has been placed for consideration under Rule 49, Para-I, Sub Para

(I) of Appendix IV of CAT Rules of Practice, 1993.

2. Perused the records of the R.A and M.A. and the order which is sought to be reviewed along with the records of O.A.

3. Copy of the order dated 11.04.2019 which has been sought to be reviewed, has been received by the applicant on 22.04.2019 and this RA has been filed on 27.06.2019 i.e. much after the period provided under Rule 17 of the A.T. Act, 1985. Hence, by filing MA the applicant has sought to condone the delay.

4. The **FULL BENCH** of the Hon'ble Andhra Pradesh High Court in the case of **G.Narasimha Rao vs Regional Joint Director of School Education, Warrangal & Ors, 2005 (4) SLR 720** held that the review petition filed beyond the period of

limitation provided under Rule 17 of the A.T. Act cannot be entertained. This was also the view consistently taken by this Bench in many cases in past.

5. Hence, both MA and RA stand dismissed.

(Bidisha Banerjee)
Judicial Member

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